

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **30<sup>th</sup> Day of November, 2018**)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

**Original Application No.330/1237/2018**  
(U/S 19, Administrative Tribunal Act, 1985)

Gunjan Kumar aged about 20 years son of Late Sri Dhananjay Singh (Daftari MES No.504125) Resident of Village Dubha Buzurg, Ward -05, Dubaha Buzurg, Muzaffarpur Bihar – 843104.

..... **Applicant**

**By Advocate:** **Shri R.K. Tiwari**

Versus

1. Union of India, through Secretary Government of India, Ministry of Personnel and Training, New Delhi.
2. Command Works Engineer (West Cant. Allahabad), Zonal chief Engineer, Lko, Zone.
3. Head Quarter authority, C.e.C.C. Kariyappa Road, Lucknow U.P. Pin Code – 226002.
4. Project Cell CCE (P) OTA Gaya to G.E. (East) Allahabad.
5. Assistant Engineer (Civil) AGE (MES) Varanasi.

..... **Respondents**

**By Advocate:** **Shri Ajay Kumar Mishra**

**O R D E R**

Shri R.K. Tiwari, Advocate, is present for the applicant. Shri Ajay Kumar Mishra, Advocate is representing the respondents.

2. Counsel for the applicant stated that mother of the applicant Smt. Urmila Devi wife of late Dhananjay Kumar Singh has submitted a representation on 10.02.2017 (Annexure A-1) to the respondent No.2 for appointment of his son Gunjan Kumar (Applicant) under the

scheme of compassionate appointment but respondents have not taken any decision on the said representation and same is still pending.

3. Learned counsel for the applicant, further, stated that applicant shall be satisfied if respondents are directed to decide such representation by speaking order within specified time frame.

5. In view of the aforesaid limited prayer made by counsel for the applicant but without commenting anything on merits of the case, the instant Original Application is disposed off with the direction to the respondent no.2/Competent Authority to decide the representation of the applicant dated 10.02.2017 (Annexure A-1) by a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicant in writing.

**(Justice Bharat Bhushan)**  
Member (Judicial)

Sushil